

- tioned at (9) above.[Placed in Library See No. LT-1376/92]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Dock Labour Board for the year 1990-91.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.[Placed in Library See No. LT-1377/92]
- (13) A copy of the Memorandum of Understanding between the Central Inland Water Transport Corporation Limited and the Ministry of Surface Transport, Government of India (Hindi and English versions).[Placed in Library See No. LT-1378/92]
- (14) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Inland Water Transport Corporation Limited for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.[Placed in Library See No. LT-1379/92]
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:-

- (i) Annual Accounts of the Tuticorin Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1990-91.[Placed in Library See No. LT-1380/92]
- (16) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the New Mangalore Port Trust for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Mangalore Port Trust for the year 1990-91.[Placed in Library See No. LT-1381/92]

**Notification under Central Excise and Salt Act 1944, Customs Act 1962 Etc.**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI RAMESH-  
WAR THAKUR): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:-
- (i) G.S.R. 713 (E) published in Gazette of India dated the 3rd December, 1991 together with an explanatory memorandum seeking to waive the duty of excise payable on Bhujia and Chabena during the period commencing on the 1st

March, 1986 and ending with the 28th February, 1989.

- (ii) G.S.R. 733 (E) published in Gazette of India dated the 11th December, 1991 together with an explanatory memorandum regarding exemption to certain goods and materials required for construction of temporary shelters, donated, or purchased out of cash donations, for the relief of the people affected by earthquake in the State of Uttar Pradesh, from the whole of the duty of excise and additional duty of excise leviable thereon with certain conditions.
- (iii) The Central Excise (Amendment) Rules, 1992 published in Notification No. G.S.R. 13(E) in Gazette of India dated the 3rd January, 1992. [Placed in Library See No. LT-1382/92]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) The Baggage (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 684(E) in Gazette of India dated the 14th November, 1991 together with an explanatory memorandum.
- (ii) The Transfer of Residence (Second Amendment) Rules, 1991 published in Notification No. 685(E) in Gazette of India dated the 14th November, 1991 together with an explanatory memorandum
- (iii) The Customs House Agents Licensing (Amendment) Regulations, 1991 published in Notification No. G.S.R. 690(E) in Gazette of India dated the 15th November, 1991.
- (iv) G.S.R. 16(E) published in Gazette of India dated the 3rd January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 159/90-Cus., dated the 30th March, 1990.
- (v) G.S.R. 17(E) published in Gazette of India dated the 3rd January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 13-Customs/91, dated the 9th February, 1981.
- (vi) S.O. 788(E) published in Gazette of India dated the 19th November, 1991 together with an explanatory memorandum making certain amendments to Notification No. 106-Cus., dated the 26th December, 1970 regarding uniformity in fees to be paid for amendments of customs documents.

- (vii) S.O. 803(E) published in Gazette of India dated the 27th November, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (viii) S.O. 920(E) published in Gazette of India dated the 27th December, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (ix) G.S.R. 42(E) published in Gazette of India dated the 15th January, 1992 together with an explanatory memorandum regarding exemption to materials imported into India, against a Transferable Advance Licence, from the whole of the basic and additional duties of customs leviable thereon.
- (x) G.S.R. 43(E) published in Gazette of India dated the 15th January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 24/91-Cus, dated the 14th March, 1991 regarding exemption from Auxiliary duty of Customs.
- (xi) S.O. 79(E) published in
- Gazette of India dated the 27th January, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of Deutsche Marks into Indian currency or vice-versa. [Placed in Library See LT-1383/92]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:-
- (i) G.S.R. 714(E) published in Gazette of India dated the 3rd December, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Wong Kan Seng, Minister of Foreign Affairs of Republic of Singapore and three members of the delegation who visited India from the 5th to the 8th December, 1991, from the payment of foreign travel tax.
- (ii) G.S.R. 722(E) published in Gazette of India dated the 5th December, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Li Peng, Prim Minister of the People's Republic of China and twenty-nine members of the delegation who visited India from the 11th to the 16th December, 1991, from the payment of foreign travel tax.
- (iii) G.S.R. 723(E) published in Gazette of India dated the

- 5th December, 1991 together with an explanatory memorandum regarding exemption to the Rt. Honourable Mr. Girija Prasad Koirala, Prime Minister of Nepal and fifty-four members of the delegation who visited India from the 5th to the 10th December, 1991, from the payment of foreign travel tax.
- (iv) G.S.R. 748(E) published in Gazette of India dated the 18th December, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Isodoro P. Melmierca, Minister of Foreign Affairs of Cuba and Mrs. Melmierca on their visit to India from the 16th to the 19th December, 1991, from the payment of foreign travel tax.
- (v) G.S.R. 18(E) published in Gazette of India dated the 3rd January, 1992 together with an explanatory memorandum regarding exemption to His Excellency Mr. Harold Herat, Minister of Foreign Affairs of Sri Lanka and seven members of the delegation who visited India from the 5th to the 8th January, 1992, from the payment of foreign travel tax.
- (vi) G.S.R. 35(E) published in Gazette of India dated the 9th January, 1992 together with an explanatory memorandum regarding exemption to Heads of State, Vice-Presidents, Foreign Ministers, Crown Prince, Heads of Government, Officials of any foreign State and their spouses accompanying them during their State or Official Visit to India, from the payment of foreign travel tax on the basis of a certificate issued by the Ministry of External Affairs.
- (vii) G.S.R. 41(E) published in Gazette of India dated the 13th January, 1992 together with an explanatory memorandum regarding exemption to Mr. Lu Peijian, Auditor General of the People's Republic of China and three audit officials who visited India from the 8th to the 16th January, 1992, from the payment of foreign travel tax. [Placed in Library See LT-1384/92]

**Notification Under Supreme Court Judges (Conditions of Service) Act 1958 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958:—
- (i) The Supreme Court Judges (Amendment) Rules, 1991